

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi, Court No. 1

Date of hearing/decision: 30.01.2017

Ex. Stay No. 51816/ 2016 in Excise Appeal No. 53158 of 2016

CCE, Alwar

Appellant

Vs.

M/s Continental Engines Pvt. Ltd.

Respondent

Appearance:

Sh R. K. Manjhi, AR for the Revenue

Ms. Sukriti Das, Advocate for the Respondent-assessee

Coram:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President

Hon'ble Mr. Ashok K. Arya, Member (Technical)

Stay order No. 50043/2017

Per: **Justice (Dr.) Satish Chandra:**

Shri R. K. Manjhi, ld. AR appeared for the appellant- Revenue. Ms. Sukriti Das, ld. Advocate appearing for the respondent-assessee.

2. It appears that vide order No. 548/2016-2017 (Refund) dated 25.12.2016, the refund has already been sanctioned to the assessee –respondent. Hence, the stay application becomes infructuous.

3. In the result, stay application is dismissed being infructuous.

4. List the matter for final hearing on **06.03.2017**. Parties may exchange the written note.

(Dictated and pronounced in the open Court).

(Ashok K. Arya)
Member (Technical)

(Justice (Dr.) Satish Chandra)
President

Pant